

(g) According to the present schedule, likely date of completion of the product including canal system is 2,000 A.D.

Gas from Oman

602. DR. R. MALLU: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) Whether an estimate has been made regarding the amount likely to be spent on the project under which a pipeline is to be laid in the sea for the transportation of gas from Oman to India; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) The estimated investment on the Oman-India pipeline project is of the order of US dollars in billion.

[Translation]

Criminal Activities

603. SHRI SATYA DEO SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to instal computers in the country for keeping a strict watch on criminal activities;

(b) if so, the locations thereof, State-wise; and

(c) the estimated amount likely to be incurred in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) to (c) Government of India have approved a project for setting up a computerised information system on Crime and Criminals. The project envisages setting up of a data network at the District, State and National levels for storage, processing and retrieval of information. The estimated cost of the project is Rs. 29.12 crores.

[English]

Ban on Private Lotteries

604. SHRI JAGATVIR SINGH DRONA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have received a bill regarding ban on private lotteries from the Government of Uttar Pradesh for approval;

(b) if so, the details thereof; and

(c) the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) and (b) The Uttar Pradesh Unauthorised Lottery (Prevention) Ordinance, 1994, was received on 28.7.1994 for previous instructions of the President under Article 213(1) of the Constitution of India.

(c) The State Legislations call for examination by the concerned Departments/ Ministries of the Government of India and consultation with State Governments wherever

found necessary. The concerned State Governments and the Central Ministries/ Departments are reminded constantly to expedite their views in the matter. Discussions are also held where necessary, to expedite the clearance of the Bills.

Spilling of crude oil at ONGC well

605. SHRI V. SREENIVASA PRASAD:

SHRI TARA SINGH:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the gas well at Pasartapudi (Andhra Pradesh) has now started spilling out a shower of crude oil resulting worst situation within 5 sq. Km area;

(b) whether the Indian as well as the foreign experts have failed to cap the well;

(c) if so, the facts thereof;

(d) the amount spent by the Government so far in a bid to cap the well; and

(e) the likely time by which the fire is likely to be brought under control?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) No, Sir.

(b) (c) & (e) No, Sir. The fire was extinguished on 10.03.1995 and the well capped on 14.03.1995.

(d) As on 28.02.1995, ONGC has incurred an expenditure of Rs. 6,11,83,700/- towards the services of foreign experts, other materials and civil works.

Investment by ONGC and Oil

606. SHRIMATI DIPIKA H. TOPIWALA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Union Government has approved a proposal of combined investment of \$ 2 million by the Oil and Natural Gas Corporation and the Oil India Limited;

(b) if so, the details thereof;

(c) whether any foreign investment is likely to be involved in this; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLUEM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) Government have approved an Accelerated Exploration Programme to be implemented during 1994—97 at an estimated cost of Rs. 6500 crores. Its major components are:—

(i) Exploration in the deep water areas.

(ii) National seismic programme.

(iii) Exploration in frontier areas.

(iv) Acquisition of acreages abroad.

(c) and (d) A part of this exploration effort is contemplated to be carried out through joint ventures between ONGC/OIL and private oil companies. Apart from